

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 847**  
TO BE ANSWERED ON 27.07.2023

**Diversion of forest land for non-forestry purpose**

847. MS. DOLA SEN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has conducted any survey/ analysis regarding the diversion of forest land for non-forestry purpose in the year 2022-23;
- (b) if so, the details thereof if not, the reasons therefor;
- (c) whether Government has analyzed the situation of tribal population in such circumstances after the diversion; and
- (d) if so, the details thereof, if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) & (b) The proposals for diversion of forest land are processed as per the provisions of Forest(Conservation) Act, 1980 on case to case basis. The forest land is allowed to be used for non-forestry purposes only when such requirement is unavoidable. The bare minimum forest land is allowed to be diverted in such cases along with appropriate mitigation measures such as Compensatory Afforestation, payment of Net Present Value, Soil and Moisture Conservation works, Wildlife Conservation Plans and Catchment Area Treatment(CAT) Plans on case to case basis.
- (c) & (d) It is the responsibility of concerned State Government/UT administration to ensure the compliance of all other Acts and Rules including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA) and Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013). Moreover, land is a state subject and as such the information regarding land acquisition, rehabilitation and resettlement is not maintained by the Ministry.

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